(c) how are their family being compensated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Government of Jammu and Kashmir has reported that since 5th August, 2019; 32 terrorists have been killed and 10 terrorists have been arrested; and 19 civilians have lost their lives in terrorist attacks or during action against terrorist.

(c) An ex-gratia of ₹1 lakh is paid to the NoKs of civilians killed in militancy related violence under the existing scheme of Government of Jammu and Kashmir. In addition, ₹ 5 lakhs is given under the scheme "Central Scheme for Assistance to Civilian Victims/Family of Victims of Terrorist/Communal/LWE Violence and Cross Border Firing and Mine/IED Blasts on Indian Territory."

Investigation of sexual offences

374. SHRI K.C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that nearly half of sex offences in the country are not investigated in the prescribed time of sixty days as per Investigation Tracking System for Sexual Offences;

(b) if so, the reasons therefor;

(c) to what extent investigation of other criminal offences by Fast Track Courts set up for this purpose are impacting the investigation and outcome; and

(d) how Government is planning to go ahead and ensure that timelines are strictly adhered to in view of the above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) As per information published by National Crime Records Bureau in the Crime in India 2018 Report, police investigation had been completed in more than 70% of the cases relating to rape during 2018. Investigation Tracking System for Sexual Offences (ITSSO) is an online analytical tool to facilitate States/Union Territories to monitor and track progress in such cases.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Data on reasons for delay in investigation in criminal cases is not maintained centrally.

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However, in order to facilitate the police in States/Union Territories to complete investigation in a timely manner, apart from launch of ITSSO, the Ministry of Home Affairs has taken several steps. These, *inter alia*, include strengthening DNA analysis capacities of Forensic Science Laboratories in the country; capacity building programmes for Investigation Officers, Prosecution Officers and Medical Officers in collection, handling and transportation of forensic evidence in sexual assault cases; launch of a National Database on Sexual Offenders to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies, etc.

Further, the Government has approved setting up of 1023 Fast Track Special Courts for cases of sexual offences, including 389 Courts exclusively for POCSO cases. As per available information, funds have been released to 26 States as first instalment for setting up the courts.

Revision of SDRF norms

375. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has revised State Disaster Relief Norms (SDRF);
- (b) if so, the details thereof;

(c) whether Government has increased the assistance amount under various heads;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether Government has any proposal to make SDRF norms more liberal for disaster-prone States like Rajasthan; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (f) The items and norms of assistance under State Disaster Response Funds (SDRF)/National Disaster Response Funds (NDRF) is normally revised after the award of successive Finance Commissions. Taking into account various factors, the Central Government had holistically reviewed and revised the norms of assistance under SDRF and NDRF on 8th April, 2015 for the period 2015-20. While revising the norms, a liberal approach to facilitate the states was adopted. Norms of